

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of December, 2017

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
20.12.2017 Wednesday At 10.30 A.M. Misc Petition	1.	242/MP/2017 Along with I.A.No. 80/2017	AMPPGPL	Petition for declaring the letter of invocation of Bank Guarantee dated 23.10.2017 and thereafter the encashment of the Bank Guarantee dated 23.02.2010 of an amount of Rs. 56.1 Crores issued by Axis Bank Ltd. as illegal and for return of the said encashed amount along with damages.(Interlocutory Application for interim relief) <i>on admission</i>
	2.	168/MP/2017	IPCL	Petition Under Section 79 (1) (f) Read Section 79 (1) (c) of the Electricity Act,2003 and regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations,2009 (<i>after notice</i>)
	3.	121/MP/2017	CGPL	Petition under Section 79(1)(b) of the Electricity Act read with Article 13 of the PPA dated 22.04.2007 and Clause 4.7 of the Competitive Bidding Guidelines, seeking adjustment of tariff for increase/ decrease in cost/ revenue of CGPL due to occurrence of 'Change in Law' events. (<i>after notice</i>)
	4.	105/MP/2017 along with I.A.No.42/2017	GMRKEL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 11.6 and 17 of the Power Purchase Agreements dated 07.08.2008 for recovery of unpaid dues towards fuel cost. (Application for clarification of direction in record of proceeding for hearing held on 20.6.2017)(<i>after notice</i>)
	5.	170/MP/2016	KSKMPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change In Law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between the Petitioner and Respondents. (<i>after notice</i>)
	6.	171/MP/2016	KSKMPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of Change In Law and consequential reliefs as per provisions of the PPA dated 26.02.2014 between the Petitioner and Respondents. (<i>after notice</i>)
	7.	179/MP/2016	KSKMPCL	Petition Under section79 (1) (f) of the Electricity Act,2003 for adjudication of disputes arising under the PPA dated 26.2.2014. (<i>after notice</i>)
	8.	131/MP/2016	GKEL	Petition under Section 79 of the Electricity Act,2003 read with statutory framework governing procurement of power through competitive Bidding (Competitive Bidding Guidelines) and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Limited and Bihar State Electricity Board and Article 13 of the PPA dated 12.3.2009 between GMR Energy Limited and PTC India Limited with back to back PPA between PTC India Limited and Haryana Distribution Companies for compensation due to Change in Law. (<i>after notice</i>)
	9.	198/MP/2016	NTPC	Petition seeking Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters Regulations, 2009 and the provisions of CERC (Sharing of Inter-State transmission Charges and Losses) Regulations, 2010 for Singrauli Small Hydro (8 MW). (<i>after notice</i>)
	10.	I.A.No.81/2017 in Petition No. 167/MP/2016	APNRL	Interlocutory application for directions to Power Grid Corporation of India Limited for refund of the Bank Guarantee amount of Rs. 22,50,00,000 submitted by Adhunik Power and Natural Resources Limited under the Bulk Power Transmission Agreement dated 24.2.2010.
	11.	I.A.No.40/2017 in Petition No. 8/MP/2014	GMRWEL	Interlocutory Application for directions to calculate excise duty on coal.

	12.	I.A.No.39/2017 in Petition No. 112/MP/2015	GMRKEPL	Interlocutory Application for directions on account of various change in law events including increase in excise duty on coal.
21.12.2017 Thursday At 10.30 A.M. Misc Petition	1.	13/SM/2017 along with I.A.No.65/2017	Suo-Moto	Petition for abolition of Clean Energy Cess and Introduction of Goods and Service Tax compensation cess. (Interlocutory Application has been moved by Bharat Aluminum Company Limited for impleadment as party in the petition)
	2.	188/MP/2017	ACMBSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016 (On admission)
	3.	189/MP/2017	ACME K SPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016 (On admission)
	4.	190/MP/2017	ACME HSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016(On admission)
	5.	201/MP/2017	ACME K SPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016(On admission)
	6.	202/MP/2017	ACME K SPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016((On admission)
	7.	203/MP/2017	ACME VSEPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016 (On admission)
	8.	204/MP/2017	ACME BSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016((On admission)
	9.	211/MP/2017	SPDA	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreements (PPA) dated 14.10.2016.(On admission)
	10.	230/MP/2017	ACME KSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016(On admission)
	11.	231/MP/2017	ACME RSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016((On admission)
	12.	232/MP/2017	ACME MSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 8.8.2016((On admission)
	13.	233/MP/2017	ACME YSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 9.8.2016((On admission)
	14.	252/MP/2017	GBHPPL	Petition under Section 79 (1) (f) of the Electricity Act,2003 for adjudication of dispute between the Generator and the Transmission Licensee.(On admission)
	15.	255/MP/2017	AP&NRL	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act,2003 read with Article 10 of the PPA seeking compensation on account of events pertaining to "Change in Law".
	16.	75/MP/2017	JSWPTC	Petition for transfer/amendment of Electricity Trading licence granted to petitioner, pursuant to Scheme of Merger being approved by the Hon'ble High Court (On admission).
	17.	158/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA dated 18.01.2016 read with the terms of NIT dated 22.12.2015 executed between the Petitioner No. 1 and the Respondent (after notice)(On maintainability)
	18.	159/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity

				Act, 2003 for claiming compensation from Respondent on account of event pertaining to change in law as per the terms of LOI dated 14.01.2016 placed by the Respondent upon the Petitioner (after notice) (On maintainability)
	19.	160/MP/2017	TPTCL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA placed by the Respondent upon the petitioner no. 1 for supply of power from plant of Petitioner No. 2 (after notice) (On maintainability)
	20.	11/MP/2017 along with I.A.No.73/2017	GMRCEL	Petition under Section 79(1)(c) of the Electricity Act, 2003, read with the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the Detailed Procedure for grant of LTA, seeking deferment of operationalization of Long Term Access of 430 MW in Northern Region as per the BPTA dated 31.03.2010 and Petition under Section 79(1)(c) of the Electricity Act, 2003, read with the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the Detailed Procedure for grant of LTA, seeking relinquishment of Long Term Access of 386 MW in Western Region out of the total quantum of 816 MW as per the BPTA dated 31.03.2010(I.A. for interim relief) (after notice)
	21.	246/MP/2017	KTL	Petition seeking approval for creation of security interest over all the movable and immovable assets of the Petitioner in favour of Debenture Trustee/Lenders.
	22.	226/MP/2017	BDTCL	Petition for approval under Section 17 (3) and 17 (4) of the Electricity Act,2003 for creation of security interest.
	23.	256/MP/2017	NER-II TL	Petition for approval under Section 17 (3) and 17 (4) of the Electricity Act,2003 for creation of security interest.
	24.	184/MP/2017	NRSS XXXI (B)	Petition for approval under Section 17 (3) and 17 (4) of the Electricity Act,2003 for creation of security interest.
	25.	61/GT/2016	GMRKEL	Petition for determination of generation tariff for the period 01.4.2014 to 31.03.2019 and Truing up of Generation Tariff from COD to 31.03.2014 in respect of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR - Kamalanga Energy Limited (GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies.
22.12.2017 Friday At 10.30 A.M. Misc Petitions	1.	95/MP/2017 along with I.A.No.93/2017	WEPL	Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the Power Purchase Agreement dated 26.07.2016 between Petitioner herein, i.e. Welspun Energy Private Limited and Solar Energy Corporation of India Limited (Interlocutory application for substitution of Giriraj Renewable Private limited in place of Welspun Energy Private Limited)
	2.	I.A.No.95/2017 in Petition No. 145/MP/2017	OSWPPL	Interlocutory application seeking clarification of the Order dated 29.9.2017in Petition No. 145/MP/2017 in relation to directions issued by the Commission inter - alia with regard to granting of physical connectivity for wind or solar projects, by way of allocation of bay, only upon commissioning of the dedicated transmission line and the wind generating station
	3.	I.A.No.81/2017 in Petition No. 167/MP/2016	APNRL	Interlocutory application for directions to Power Grid Corporation of India Limited for refund of the Bank Guarantee amount of Rs. 22,50,00,000 submitted by Adhunik Power and Natural Resources Limited under the Bulk Power Transmission Agreement dated 24.2.2010.
	4.	260/MP/2017	NTPC	Petition seeking permission to allow interchange if infirm power with grid for Unit-II of Kudgi STPP Stage-I (3 x 800 MW) beyond 27.11.2017.
	5.	126/MP/2016	BALCO	Petition under 79(1)(b) and 79 (1)(f) for compensation on account of change in law events(hearing)
	6.	18/MP/2017	BALCO	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of Power Purchase Agreements dated 13.6.2013 (PPAs) executed between the Petitioner and the Respondents (hearing)
	7.	305/MP/2015 along with I.A.No.82/2017	AP&NR	Petition under Section 79 of the Electricity Act, 2003 read with provisions of the Power Supply agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for directions to make Energy Charges as pass-through based on the actual fuel cost incurred by the Petitioner

				(Interlocutory application seeking amendment in the Petition)
	8.	117/MP/2017	DBPL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking direction to the Respondent to pay the Tariff considering 01.08.2015 to 31.03.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.08.2013 executed between the Petitioner and the Respondent(<i>hearing</i>)
	9.	69/IA/2017 in Petition No. 209/MP/2017	ADHPL	Interlocutory Application for direction to Respondent No.1 to make payments for use of the Petitioners dedicated transmission line in terms of the interim power transmission agreement till disposal of the main petition.

T.D.Pant)
Dy.Chief (Legal)
21.12.2017

